

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 470/JPR/2022
CP No. (IB)- 53/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Central Bank of India **Financial Creditor/Applicant**

Versus

Accil Corporation Pvt. Ltd. ... **Corporate Debtor/Respondent**

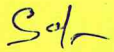
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Reema Khorana, Adv.
For the Respondent : Sandeep Pathak, Adv.
Vartika Mehra, Adv.
Ajay Kumar, Adv.
Stuti Vatsa, Adv.

ORDER

Heard Ms. Reema Khorana, Adv. appearing on behalf of the Petitioner. Mr. Sandeep Pathak, Adv. along with Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent. It is submitted by learned counsel for the parties that Hon'ble High Court of Rajasthan has stayed the proceedings of this Adjudicating Authority and the matter is still pending before Hon'ble High Court of Rajasthan and the next date of hearing before Hon'ble High Court is 16.04.2024. List the matter on 07.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 15, 2024